

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 620/MP/2020  
along with IA. No. 25/2021**

**Coram:**

**Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member**

**Date of Order: 22<sup>nd</sup> April, 2021**

**In the matter of**

Petition under Section 79(1)(f) along with Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 32 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access in inter-State Transmission and Related Matters) Regulations, 2009 seeking indulgence of the Commission and permission for extension of the period for completion of the Hero Solar Generation Switchyard-dedicated transmission line connecting the 250 MW Solar Power Plant in Jodhpur along with terminal bays at both end with 765/400/220 kV Bhadla Pooling Station.

**And**

**In the matter of**

Clean Solar Power (Jodhpur) Private Limited  
201, 1<sup>st</sup> Floor,  
Okhla Industrial Estate Phase-III,  
New Delhi-100 020

Hero Solar Energy Private Limited  
201, Okhla Industrial Estate Phase-III  
New Delhi-100 020

**...Petitioners**

**Vs**

Power Grid Corporation of India Limited  
Saudamini, Plot-2, Sector-29,  
Gurgaon-122 001, Haryana

**..Respondent**

**The following were present:**

Ms. Shreya Mukherjee, Advocate for the Petitioners  
Shri Nithya Balaji, Advocate for the Petitioners

**ORDER**

The Petitioners, Clean Solar Power (Jodhpur) Private Limited and Hero Solar Energy Private Limited, have filed the instant Petition with the following prayers:

*“(a) Hold and declare that the events affecting the completion of the Hero Solar Generation Switchyard - dedicated transmission line connecting the 250 MW Solar Power Plant in Jodhpur alongwith terminal bays at both end with 765/400/220 kV Bhadla Pooling Station as set out in the Petition that are preventing the Petitioner from achieving its commissioning within the stipulate time period are in the nature of force majeure;*

*(b) Allow the Petitioner extension from 13.9.2020 till such time that the effect of the force majeure event on the Project as explained in the Petition ceases to exist;*

*(c) Restrain the Respondent from taking any coercive action against the Petitioners w.r.t. the Stage-II Connectivity granted on 14.9.2018 as revised on 22.5.2019 and 4.7.2019 including cancellation / revocation of the Stage-II Connectivity and invocation of Connectivity BG No. OGT0005180024970; and*

*(d) Grant ad interim ex-parte order in term of prayer (c) above;*

2. The Petitioners have filed IA No. 25/2021 with the following prayers:

*“(a) Restrain the Respondent from taking any coercive action against the Applicants w.r.t. the Stage- II Connectivity granted on 14.9.2018 as revised on 22.5.2019 and 4.7.2019 including cancellation/revocation of the Stage-II Connectivity and invocation of Connectivity BG No. OGT0005180024970; and*

*(b) Grant ad interim ex-parte order in term of prayer (a) above.”*

3. The case was called out for virtual hearing on 20.4.2021. The learned counsel for the Petitioners sought permission to withdraw the Petition and IA.

4. The prayer of the learned counsel for the Petitioners is allowed. Accordingly, Petition No. 620/MP/2020 and IA No. 25/2021 are disposed of as withdrawn.

**Sd/-  
(P.K. Singh)  
Member**

**sd/-  
(Arun Goyal)  
Member**

**sd/-  
(I.S. Jha)  
Member**

**sd/-  
(P.K. Pujari)  
Chairperson**